

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 2 MAR 1994

APPLICATION NO(s) 801 of 1993.

APPLICANTS: V.Mallikarjun v/s. RESPONDENTS: Sub-Divisional Inspector,  
Shiruguppa Sub-Division, Postal Deptt.  
Shiruguppa and Others.

TO.

1. Sri.M.Raghavendra Achar, Advocate,  
No.1074 and 1075, 4th Cross,  
Srinivasanagar II Phase, Bangalore-50.
2. Sri.M.Vasudeva Rao, Central Govt.Stng.Counsel,  
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 23-02-1994.

Issued  
2/3/94

*S. G. Shashikumar*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

*o/c*

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.801/93

WEDNESDAY THIS THE 23RD DAY OF FEBRUARY, 1994

Mr. Justice P.K. Shyamsundar	Vice Chairman
Mr. T.V. Ramanan	Member (A)

Shri V. Mallikarjun,  
S/o Huligeppa,  
Major, Working as EDDA,  
New Daroji,  
Devalapura,  
Bellary Taluk and District

( By Advocate Shri M.R. Achar )

v.

1. The Sub Divisional Inspector,  
Siruguppa Sub Division,  
Siruguppa
2. The Superintendent of Post Office,  
Bellary Division,  
Bellary
3. K. Veeresh,  
S/o Huligeramma,  
Residing at No.322,  
North Block,  
Domialai,  
Bellary District

### Respondents

( Shri M.V. Rao - Advocate )  
learned Standing Counsel

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

After having heard both sides, we think there is no substance in this application. The applicant was working as a substitute FDDA in



in a particular Post Office where the permanent EDDA himself was placed in-charge of the higher post of a Branch Post Master consequent on the regular Branch Post Master having suffered as a result of some disciplinary enquiry at which he was found guilty of some misconduct and dealt with by being removed from service. The said official namely Shri J. Srinivasa Rao, it appears preferred an appeal to the higher authority against the order of punishment and succeeded in the appeal resulting in the punishment order being set aside and directed instead to reinstate him back as Branch Post Master. As a consequence thereof, Shri Srinivasa Rao was reinstated as Branch Post Master nudging out one Somasekaraiah who was then acting as Branch Post Master. That situation gave rise to a further movement resulting in the said Somasekaraiah, who was working as Branch Post Master reverting back as EDDA which in turn rendered the applicant jobless. Hence, it is the applicant Mallikarjun feels aggrieved and says that the EDDA post should have been regularly filled up with steps being taken in that behalf etc. etc. and that this kind of makeshift arrangement should not be carried on for ever. But, we are told by the learned Standing Counsel that there is no makeshift arrangement in regard to the post of EDDA and that Shri Somesekariah, the present incumbent of the post was regularly

appointed. If that is the position the applicant Shri Mallikarjun may not have any grievance. However, Shri Achar has some reservations and desired to know as a matter of fact whether Shri Somasekariah was indeed regularly appointed as EDDA. We are told by the Standing Counsel that such is the position but it is open to the applicant to make necessary enquiry and in case he finds that the said post was not filled up regularly, he can throw himself into the fray and ask for the best otherwise he will have to seek some other avenue of livelihood. Learned Standing Counsel files statement of objections. We have placed the same on record. With these observations, this application stands disposed off finally. No costs.

Sd-

( T.V. RAMANAN )  
MEMBER (A)

Sd-

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN

TRUE COPY

R. S. Nambiar

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

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